**CIVIL SIDE** 

Form No.-16

## REQUISITION FOR RECORD WHEN APPEAL OR REVISION IS READY FOR HEARING

	[Chapter XII, Rule	es 2]	
In replying please cite the description and number of the case in the High Court as well as the number and date of this letter.			
	Appeal/Revision No	of 20	
			Appellant/Applicant
versus			
			Respondent/Opposite-party
To			
The			
No	, dated Allahabad/Lucknow, the	day of 20_	
	ference to letter no a are hereby informed that the appeal Court all material papers in the case i		

By order of the Court

Deputy Registrar